

**In the National Company Law Tribunal: New Delhi**  
**Special Bench**

(IB)-163 (ND)/2017

**In the matter of:**

**M/s. Ruchi Matta & Co.**

..... **APPLICANT/PETITIONER**

**Vs.**

**M/s Topline Build Tech Pvt. Ltd. & Ors.**

..... **RESPONDENT**

**SECTION:**

**Under Section 433 (e) & 439 (b)**

**Order deliver on 20.09.2017**

**Coram:**

**R. VARADHARAJAN,  
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT/PETITIONER : None

For the RESPONDENT : None

**ORDER**

The office places the file before me and it has been brought to my notice that in the 6<sup>th</sup> line of the order dated 17.8.2017 Company Petition No. 465/2015 has been typed instead of Company Petition No. 465/2013. Since, this is a typographical error, the same stands corrected as Company Petition No. 465/2013. A corrected copy of the order shall be duly forwarded to the Hon'ble High Court of Delhi.

*Sd/-*

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**